

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**C.A No. 38/2018/C-IV in (IB)-560/ND/2018
Under Section: 9 of IBC Code, 2016.**

In the matter of:

M/s Gromax India

.....Applicant

Vs.

M/s SBO Export Pvt Ltd.

.....Respondent

Order delivered on 26.09.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant

: Mr. Rajiv Shankar Divedi Adv.
Ms. Arti Divedi, Adv. for
Mr. Abhishek Anand, RP

For the Respondent

:

ORDER

The learned RP states that the order was passed on 29.08.2018 was served dasti on the ex-directors to appear in the matter today, nobody appears on behalf of the ex-directors. The learned counsel further seeks time to obtain the details about the other ex-directors and bring the appropriate application for issuing warrants against the ex-directors. For further consideration on 10.10.2018.

—SID—

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**